COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 363 OF 2017 & IA NOS. 976 & 975 OF 2017 AND APPEAL NO. 16 OF 2018

Dated: 9th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

APPEAL NO. 363 OF 2017 & IA NOS. 976 & 975 OF 2017

In the matter of:

GMR Warora Energy Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Mr. Matrugupta Mishra

Ms. Shikha Ohri Mr. Shourya Malhotra

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

APPEAL NO. 16 OF 2018

In the matter of:

Thermal Powertech Corporation India Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Shourya Malhotra

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjana Dua for R-2

<u>ORDER</u>

APPEAL NO. 363 OF 2017 & IA NOS. 976 & 975 OF 2017

Learned counsel appearing for the Appellant and learned counsel appearing for the Respondents submitted that pleadings are complete in this matter.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for the Respondents, as state above, are placed on record.

IA NO.976 (Appl. for stay)

The learned counsel, Ms. Sanjana Dua appearing for the Respondent No. 2 prays for three weeks' time to file the reply to the main Appeal.

The learned counsel, Mr. Shourya Malhotra appearing for the Appellant pray for one week time, thereafter to file rejoinder in the matter.

The submissions made by learned counsel appearing for Respondent No.2 and the learned counsel appearing for the Appellant, at supra, are placed on record.

The learned counsel appearing for Respondent No. 2 is permitted to file the reply three weeks thereafter i.e. on or before 01.05.2018 after serving copy to the learned counsel for the opposite sides.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submissions one week thereafter, i.e. on or before 08.05.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list these matter on <u>08.05.2018</u>, as requested by the learned counsel for the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/pr